

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of February, 2020 (24.2.2020 to 28.2.2020)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
25.2.2020 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	375/MP/2019	NLDC	Petition under Sub-Section (4) of Section 28 of Electricity Act 2003 and Regulation 10 of the Central Electricity Regulatory Commission (Fee and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for determining the NLDC Charges for the control period 01.04.2019-31.03.2024.(On admission)
	2.	374/MP/2019	NRLDC	Petition under Subsection (4) of Section 28 of Electricity Act 2003 and Regulation 10 of the Central Electricity Regulatory Commission (Fee and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for determining the NRLDC Charges for the control period 1.4.2019-31.3.2024. .(On admission)
	3.	376/MP/2019	NERLDC	Petition under Subsection (4) of Section 28 of Electricity Act 2003 and Regulation 10 of the Central Electricity Regulatory Commission (Fee and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for determining the NERLDC Charges for the control period 1.4.2019-31.3.2024. .(On admission)
	4.	400/MP/2019	WRLDC	Petition under Subsection (4) of Section 28 of Electricity Act 2003 and Regulation 10 of the Central Electricity Regulatory Commission (Fee and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for determining the WRLDC Charges for the control period 1.4.2019-31.3.2024. .(On admission)
	5.	378/MP/2019	SRLDC	Petition under Subsection (4) of Section 28 of Electricity Act 2003 and Regulation 10 of the Central Electricity Regulatory Commission (Fee and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for determining the SRLDC Charges for the control period 1.4.2019-31.3.2024. .(On admission)
	6.	399/MP/2019	ERLDC	Petition under Subsection (4) of Section 28 of Electricity Act 2003 and Regulation 10 of the Central Electricity Regulatory Commission (Fee and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for determining the ERLDC Charges for the control period 1.4.2019-31.3.2024. (On admission)
	7.	430/MP/2019	NLDC	Petition for truing up application under Regulation 8 of Central Electricity Regulatory Commission (fees & charges of Regional Load Despatch Centre and other related matters) Regulations 2015 for truing up of NLDC fees and charges for control period 2014-19.
	8.	431/MP/2019	NRLDC	Petition for truing up application under Regulation 8 of Central Electricity Regulatory Commission (fees & charges of Regional Load Despatch Centre and other related matters) Regulations 2015 for truing up of NRLDC fees and charges for control period 2014-19. (On admission)
	9.	433/MP/2019	NERLDC	Petition for truing up application under Regulation 8 of Central Electricity Regulatory Commission (fees & charges of Regional Load Despatch Centre and other related matters) Regulations 2015 for truing up of NERLDC fees and charges for control period 2014-19. (On admission)
	10.	434/MP/2019	WRLDC	Petition for truing up application under Regulation 8 of Central Electricity Regulatory Commission (fees & charges of Regional Load Despatch Centre and other related matters) Regulations 2015 for truing up of WRLDC fees and charges for control period 2014-19. (On admission)

11.	435/MP/2019	ERLDC	Petition for truing up application under Regulation 8 of Central Electricity Regulatory Commission (fees & charges of Regional Load Despatch Centre and other related matters) Regulations 2015 for truing up of ERLDC fees and charges for control period 2014-19. (On admission)
12.	437/MP/2019	SRLDC	Petition for truing up application under Regulation 8 of Central Electricity Regulatory Commission (fees & charges of Regional Load Despatch Centre and other related matters) Regulations 2015 for truing up of SRLDC fees and charges for control period 2014-19. (On admission)
13.	68/MP/2020	NLDC	Petition for approval of Performance Linked Incentive for NLDC for the financial year 2018-19 with reference to NLDC Charges for the control period 1.4.2014 to 31.3.2019. (On admission)
14.	185/MP/2020	NRLDC	Petition for approval of Performance Linked Incentive for NRLDC for the financial year 2018-19 with reference to NRLDC Charges for the control period 1.4.2014 to 31.3.2019. (On admission)
15.	186/MP/2020	NERLDC	Petition for approval of Performance Linked Incentive for NERLDC for the financial year 2018-19 with reference to NERLDC Charges for the control period 1.4.2014 to 31.3.2019. (On admission)
16.	160/MP/2020	WRLDC	Petition for approval of Performance Linked Incentive for WRLDC for the financial year 2018-19 with reference to WRLDC Charges for the control period 1.4.2014 to 31.3.2019. (On admission)
17.	184/MP/2020	SRLDC	Petition for approval of Performance Linked Incentive for SRLDC for the financial year 2018-19 with reference to SRLDC Charges for the control period 1.4.2014 to 31.3.2019. (On admission)
18.	159/MP/2020	ERLDC	Petition for approval of Performance Linked Incentive for ERLDC for the financial year 2018-19 with reference to ERLDC Charges for the control period 1.4.2014 to 31.3.2019. (On admission)
19.	432/MP/2019	SPL	Petition under Section 79 of the Electricity Act, 2003 read with the statutory framework governing procurement of power through competitive bidding and Power Purchase Agreement dated 7.8.2007 seeking compensation on account of increased cost incurred by Sasan Power Limited consequent to default of the Procurers(On admission)
20.	63/MP/2020	BALCO	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming extension of Scheduled Delivery Date on account of force majeure events falling within the scope of Article(s) 3.1, 3.4.3, 4.7 and 9 of the Power Purchase Agreement dated 23.8.2013 read with the addendum dated 10.12.2013 executed between the Petitioner and the Respondent No. 1(TANGEDCO). (On admission) .
21.	92/MP/2020 alongwith I.A.No.5/2020	KWPCL	Petition under Section 79 (1) (c), 79 (1) (f) and 79 (1) (k) of the Electricity Act, 2003 read with Regulation 14 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009, seeking quashing of the letter & invoice dated 7.11.2019 and the letter dated 8.11.2019 issued by Power Grid Corporation of India Limited (PGCIL) for claiming transmission charges (Interlocutory application for interim reliefs) (On admission) .
22.	91/MP/2020	RUMSL	Petition under Guideline 18 of the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Solar PV Power Projects (Resolution number 23/27/2017-R&R.) issued by the Ministry of Power, Government of India on 3.8.2017 under section 63 of the Electricity Act, 2003, seeking certain deviations from the aforementioned guidelines (On admission) .

23.	327/MP/2018	DIL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for claiming compensation on account of occurrence of 'Change in Law' events as per Article 10.1.1 of the Case1 long-term Power Purchase Agreement dated 27.11.2013 read with Addendum No. 1 dated 20.12.2013 entered into between Dhariwal Infrastructure Limited and Tamil Nadu Generation and Distribution Corporation Limited thereby resulting into additional recurring/nonrecurring expenditure by Dhariwal Infrastructure Limited for supply of 100 MW Contracted Capacity from Unit 2 of its 2x300 MW coal based thermal generating station located at Tadali, Chandrapur in the State of Maharashtra to Tamil Nadu Generation and Distribution Corporation Limited.
24.	299/MP/2019	SSPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 31.5.2017 executed between the Petitioner and Solar Energy Corporation of India Ltd., for seeing approval of Change in Law events due to enactment of the GST Laws
25.	360/MP/2019	Jyoti Solar	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 08.02.2017, with effective date of 22.12.2016, executed between the Petitioner and Solar Energy Corporation of India Ltd., for seeking approval of Change in Law events due to enactment of the GST Laws.
26.	71/MP/2019	SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Power Purchase Agreement dated 7.08.2007 executed between Sasan Power Limited and the Procurers for compensation and restoration of project economics due to unprecedented, unforeseen and uncontrollable depreciation of the INR vis a-vis USD pursuant to Hon'ble Appellate Tribunal for Electricity's Judgment dated 18.1.2019 in Appeal No. 202 of 2016.
27.	169/MP/2019	JPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for adjudication of the issues arising out of the Power Supply Agreement (PSA) dated 31.12.2014 for supply of 115 MW and PSA dated 26.12.2014 for supply of 100 MW of power to Kerala State Electricity Board Ltd. (KSEBL)
28.	25/MP/2019	IEX	Petition under Section 66 of the Electricity Act, 2003 read with the Regulation 7 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 for approval of introduction of the Green Term-Ahead Market (Renewable Energy) Contracts at Indian Energy Exchange Limited.
29.	300/MP/2018 alongwith I.A.No.6/2020	GMRKEL	Petition under Section 79 (1) (b) & (f) of the Electricity Act, 2003 read with Regulation 14 (3) (ii) and Regulation 8 (3) (ii) of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations 2014 and read with statutory framework governing procurement of power through Competitive Bidding and Article 10 and 13 of the respective Power Purchase Agreements, executed between GMR Kamalanga Energy Limited and its beneficiaries, seeking compensation on account of Change in Law events impacting revenues and costs during the Operating Period (Interlocutory application for amendments of the Petition).
30.	301/MP/2018 alongwith I.A.No. 7/2020	GMRWEL	Petition under Section 79 (1) (b) & (f) of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 10 of the Power Purchase Agreements dated 17.3.2010, 21.3.2013 and 27.11.2013 executed between GMR Warora Energy Limited and the Procurers for compensation due to Change in Law impacting revenues and costs during the Operating Period (Interlocutory application for amendments of the Petition).
31.	127/MP/2019	CSP(G)PL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and invoking Article 12.2.1 of the Power Purchase Agreement dated 2.8.2016 seeking Commission to acknowledge and approve promulgation of the Central Goods and Services Tax Act, 2017, Integrated Goods and Services Tax, 2017, and the Karnataka Goods and Services Tax Act, 2017 as 'Change in Law'.

	32.	129/MP/2019	CSP(G)PL	Petition under section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and invoking Article 12.2.1 of the Power Purchase Agreement dated 2.8.2016 seeking Commission to acknowledge and approve promulgation of the Central Goods and Services Tax Act, 2017, Integrated Goods and Services Tax, 2017 and the Karnataka Goods and Services Tax Act, 2017 as 'Change in Law'.
	33.	130/MP/2019	CSP(G)PL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and invoking Article 12.2.1 of the Power Purchase Agreement dated 2.8.2016 seeking Commission to acknowledge and approve promulgation of the Central Goods and Services Tax Act, 2017, Integrated Goods and Services Tax, 2017 and the Karnataka Goods and Services Tax Act, 2017 as 'Change in Law'.
	34.	134/MP/2019	CSP(G)PL	Petition under section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and invoking Article 12.2.1 of the Power Purchase Agreement dated 2.8.2016 seeking Commission to acknowledge and approve promulgation of the Central Goods and Services Tax Act, 2017, Integrated Goods and Services Tax, 2017, and the Karnataka Goods and Services Tax Act, 2017 as 'Change in Law'.
	35.	135/MP/2019	CSP(G)PL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and invoking Article 12.2.1 of the Power Purchase Agreement dated 2.8.2016 seeking Commission's approval for promulgation of Central Goods and Services Tax Act, 2017, Integrated Goods and Services Tax, 2017 and the Karnataka Goods and Services Tax Act, 2017 as 'Change in Law'.
	36	280/MP/2019	ECL	Reference from the High Court of Calcutta under Article 226 of Constitution of India in Writ Petition No. 17044 of 2015 in the matter of Eastern Coalfields Limited & Anr. V/s Eastern Regional Power Committee and Others.
26.2.2020 Wednesday At 10.30 A.M. Transmission tariff.	1.	11/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for assets under Establishment of Pooling Stations at Raigarh (Kotra) and Raipur for IPP Generation Projects in Chhattisgarh (Set A DPR1).
	2.	79/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Transmission assets under Southern Region System strengthening Scheme- XVIII in Southern Region.
	3.	104/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset I :Combined Assets One circuit of 400 kV D/C Dehradun-Bagpat line along with associated bays at both ends. Part of second circuit of 400 kV D/C Dehradun-Bagpat T/L as 400 kV S/C Roorkee Dehradun line from Dehradun end and partly as 400 kV S/C Saharanpur-Bagpat line from Bagpat end using part of one circuit of 400 kV D/C Roorkee Saharanpur line (under-NRSS XXI) at intersection point along with associated bays at Dehradun and Bagpat end Asset II: 400/220 kV, 315 MVA ICT-1 at Dehradun and associated bays with 1 no. 220 kV line bay, 400/220 kV, 315 MVA ICT-II at Dehradun and associated bays with 1 no. 220 kV line bay, and 80 MVAR bus reactor at Dehradun and associated bays and Asset III 04 Nos. 220 kV bays at Dehradun sub-station under Northern Region System Strengthening Scheme XVIII in Northern Region.
	4.	506/TT/2019	PGCIL	Petition for truing up of Transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset-1: 765 kV D/C Wardha-Aurangabad line-II alongwith 2 nos. 330 MVAR switchable line reactor at Wardha end and 1 no. 240 MVAR line reactor for Ckt.-III at Aurangabad end and associated bays and Asset-2: 1 no. 240 MVAR 765 kV line reactor for Wardha-Aurangabad Ckt.-IV at Aurangabad end under Transmission System Strengthening in Wardha-Aurangabad corridor for IPP projects in Chhattisgarh (IPP-G) in Western Region.

5.	76/TT/2020	PGCIL	Petition for (i) Truing up of Transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block For (i) Asset-1: 1 No. 315 MVA, 400/220/33 kV, 3-Phase Transformer at Biharshariff Sub-station and 1 No. 315 MVA, 400/220/33 kV, 3-Phase Transformer at Jamshedpur Sub-station, (ii) Asset-2: 1 No. 80 MVAR, 420 kV, 3-Phase Reactor at Rourkela Sub-station, (iii) Asset-3: 1 No. 315 MVA, 400/220 kV, 3-Phase ICT at Durgapur Sub-station, (iv) Asset-4: 1 No. 160 MVA, 220/132 kV, 3-Phase ICT at Siliguri Sub-station, (v) Asset-5: 1 No. 315 MVA, 400/220 kV, 3-Phase ICT at Rourkela Sub-station, (vi) Asset-6: 1 No. 50 MVA, 132/66 kV, 3-Phase ICT at Gangtok Sub-station under Provision of Spare ICTs and Reactors for Eastern, Northern, Southern and Western Regions under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.
6.	35/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and Determination of Transmission tariff for 2019-24 tariff block or 5 Nos. of Assets under Eastern Region Strengthening scheme VII in Eastern Region.
7.	507/TT/2019	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block for 03 Nos of Assets under Augmentation of transformation capacity and reactive compensation in Eastern Region.
8.	20/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014 19 tariff block and Determination of Transmission tariff for 2019 24 tariff block For Asset 1 765 kV Line Bay and 240 MVAR Switchable Line Reactor at Jabalpur Pooling Substation for 765 kV S/C Jabalpur Bina ckt. III (IPTC), Asset (2) 765 kV Line Bay and 240 MVAR Line Reactor (Non-switchable) at Bina Sub-station for 765 kV S/C Jabalpur-Bina ckt.-III (IPTC), Asset 3 765 kV Line Bay and 240 MVAR Line Reactor at Jabalpur PS and 765 kV Line Bay and 330 MVAR Switchable Line Reactor at Dharamjaygarh Sub-station for ckt.3 of 765 kV D/C (ckt. 3 and 4) Dharamjaygarh - Jabalpur PS Transmission line (IPTC), Asset 4 765 kV Line Bay and 240 MVAR Line Reactor at Jabalpur PS and 765 kV Line Bay and 330 MVAR Switchable Line Reactor at Dharamjaygarh Sub-station for ckt. 4 of 765 kV D/C (ckt.3 and 4) Dharamjaygarh - Jabalpur PS Transmission line (IPTC) under Line Bays and Reactor Provisions at POWERGRID Sub-stations associated with System Strengthening common for Western Region and Northern Region in Western Region.
9.	499/TT/2019	PGCIL	Petition for truing up of transmission tariff for 2014 -19 tariff block and determination of Transmission tariff for 2019- 24 tariff block for Transmission assets under Provision of Spare Transformers and Reactors in North Eastern Region.
10.	513/TT/2019	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for transmission assets under North Eastern Region Strengthening Scheme-II (NERSS-II) Part-A in North-Eastern Region.
11.	130/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block For Transmission assets under North Eastern Region Strengthening Scheme-IV (NERSS-IV) in North Eastern Region.

	12.	52/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block For (i) Asset A 400 kV, 125 MVAR Bus Reactor along with associated bays at Patna Sub-station, (ii) Asset B : 400 kV, 125 MVAR Bus Reactor along with associated bays at Ranchi (iii) Asset C : 160 MVA Transformer (1st) and associated bays at Malda Sub-station, (iv) Asset D : 160MVA Transformer (2nd) and associated bays at Malda Sub-station, (v) Asset E : 01 no. 400 kV bay at Malda Sub-station, (vi) Asset F : 160 MVA Transformer and associated bays at 220/132 kV Birpara Sub-station, (vii) Asset G : 160 MVA Transformer and associated bays at 220/132 kV Siliguri Sub-station under ERSS-IV project in Eastern Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.
	13.	327/TT/2019	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block Combined 7 Nos of Assets under ERSS II Project
	14.	87/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block for Combined Asset-1, 2, 3 & 4 (Notional DOCO:1.7.2011), under East-West Transmission Corridor Strengthening Scheme in Western Region.
	15.	483/TT/2019	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for transmission assets 160 MVA, 220/132kV, 3-Phase Auto Transformer at Kopili, (ii) 132 kV S/C Kopili-Khandong Transmission Line along with associated bays, (iii) 100 MVA, 220/132 kV, 3-Phase Auto Transformer and associated bays at Dimapur Sub-station and (iv) LILO of 132 kV Dimapur-Kohima Transmission Line in North Eastern Region.
	16.	70/TT/2020	PGCIL	Petition for truing up of Transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block For assets under WRSS XVII.
	17.	60/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block For Transmission assets under System Strengthening - XI in Southern Region.
	18.	77/TT/2020	PGCIL	Petition for transmission assets under Common System associated with ISGS projects in Krishnapatnam area of Andhra Pradesh in Southern Region.
	19.	19/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014- 19 tariff block and determination of transmission tariff for 2019- 24 tariff block for combined assets consist of Asset-I LILO of 400kV S/C Ballabgarh Bhiwadi Transmission line at Gurgaon along with associated bays, Asset-II: 315 MVA, 400/220 KV ICT-I along with associated bays at GIS Sub-Station at Gurgaon and Asset-III 315 MVA 400/220 KV ICT II along with associated bays at GIS Sub Station at Gurgaon associated with Northern Region System Strengthening Scheme VI in Northern Region.
27.2.2020 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	222/MP/2020	NTPC	Petition for extension of the period for interchange of power of Unit #1 (250 MW) of Barauni Thermal Power Station Stage-II (2x250 MW) beyond six months from initial synchronization.
	2.	64/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Simhadri Super Thermal Power Station Stage-I (2X500 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 07.12.2015.(On admission)

3.	66/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Rihand Super Thermal Power Station Stage-III (1000 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 07.12.2015.(On admission)
4.	67/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Sipat Super Thermal Power Station Stage-I (3x660 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 07.12.2015. (On admission)
5.	501/MP/2019	NTPC	Petition for approval of additional expenditure on account of installation of various Emission Control Systems at Rihand Super Thermal Power Station Stage-II (1000 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015. .(On admission)
6.	502/MP/2019	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Tanda Thermal Power Station (440 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.(On admission)
7.	467/MP/2019	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Simhadri Super Thermal Power Station Stage-II (2x500 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015. .(On admission)
8.	461/MP/2019	DVC	Petition under Section 79 of the Electricity Act, 2003 read with applicable CERC (Terms and Condition of Tariff) Regulations, 2019 for approval of Expenditure on installation of various Emission Control Systems as detailed in this Petition for compliance of Ministry of Environment and Forests and Climate Change, Government of India Notification dated 07.12.2015.(On admission)
9.	462/MP/2019	DVC	Petition under Section 79 of the Electricity Act, 2003 read with applicable CERC (Terms and Condition of Tariff) Regulations, 2019 for approval of Expenditure on installation of various Emission Control Systems as detailed in this Petition for compliance of Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015 (On admission)
10.	463/MP/2019	DVC	Petition under Section 79 of the Electricity Act, 2003 read with applicable CERC (Terms and Condition of Tariff) Regulations, 2019 for approval of Expenditure on installation of various Emission Control Systems as detailed in this Petition for compliance of Ministry of Environment and Forests and Climate Change, Government of India Notification dated 07.12.2015.(On admission)
11.	459/MP/2019	DVC	Petition under Section 79 of the Electricity Act, 2003 read with applicable CERC (Terms and Condition of Tariff) Regulations, 2019 for approval of Expenditure on installation of various Emission Control Systems as detailed in this Petition for compliance of Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.(On admission)

12.	460/MP/2019	DVC	Petition under Section 79 of the Electricity Act, 2003 read with applicable CERC (Terms and Condition of Tariff) Regulations, 2019 for approval of Expenditure on installation of various Emission Control Systems as detailed in this Petition for compliance of Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.(On admission)
13.	393/MP/2019	APCL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Indira Gandhi Super Thermal Power Station (3x500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.(On admission)
14.	101/MP/2019	DVC	Petition under Sections 62(a) and 79(1) (a) of the Electricity Act, 2003 read with Regulation 8(3) (ii) and 8 (7) of the CERC (Terms and Conditions of Tariff) Regulations, 2014 read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 for recovery of additional expenditure incurred due to sharing of transportation cost of fly ash consequent to Ministry of Environment and Forest, Government of India Notification dated 25.1.2016 as 'Change in Law' Event.
15.	94/MP/2019	DVC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 14 (3) (ii) and Regulation 8 (3) (ii) of the CERC (Terms and Condition of Tariff) Regulations, 2014 for approval of Expenditure on installation of various Emission control systems as detailed in this Petition for compliance of Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
16.	366/MP/2019	DBPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and Article 10 of the Power Purchase Agreements both dated 1.11.2013 entered into between the Petitioner and the Respondents, seeking approval of the cost to be incurred by the Petitioner on account of change in law, for installation/retrofit of Electrostatic Precipitators (ESP), installation of Flue Gas Desulphurisation (FGD), installation of low NOx burners, providing Over Fire Air (OFA) and any other measures for compliance of the notification dated 7.12.2015 issued by the Ministry of Environment, Forests and Climate Change, Government of India in respect of Thermal Power Plants installed/commissioned after 1.1.2003 and before 31.12.2016.
17.	377/MP/2019	DBPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and Article 10 of the Power Purchase Agreement dated 19.08.2013 entered into between the Petitioner and the Respondents, seeking approval of the cost to be incurred by the Petitioner on account of change in law, for installation/retrofit of Electrostatic Precipitators (ESP), installation of Fuel Gas Desulphurisation (FGD), installation of low NOx burners, providing Over Fire Air (OFA) and any other measures for compliance of the notification dated 07.12.2015 issued by the Ministry of Environment, Forests and Climate Change, Government of India in respect of Thermal Power Plants installed/commissioned after 01.01.2003 and before 31.12.2016.
18.	446/MP/2019	SPL	Petition under Section 79 of the Electricity Act, 2003 and Article 13.2(b) of the Power Purchase Agreement dated 7.08.2007 and this Commission's Order dated 8.10.2018 in Petition No. 133/MP/2016 seeking provisional approval of the additional capital and operational expenditure on account of installation of various Emission Control System in compliance of Ministry of Environment, Forest and Climate Change Notification dated 7.12.2015 re: emissions.

19.	292/MP/2019	AP&NR	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 seeking compensation of carrying cost in respect of the Change in Law events allowed by this Commission under the Power Purchase Agreement dated 25.3.2011 (PPA) executed between the Petitioner and the Respondent No. 2 and the Power Supply Agreement (PSA) dated 5.1.2011 executed between Respondent No.1 and Respondent No. 2.
20.	447/TL/2019	B-IITL	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission Licence to Bhuj-II Transmission Limited.
21.	445/TL/2019	LVTPL	Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to grant of transmission license to Lakadia Vadodara Transmission Project Limited.
22.	442/TL/2019	LBTL	Application under Sections 14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to Grant of Transmission Licence to Lakadia Banaskantha Transco Limited.
23.	425/TL/2019	FTL	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission Licence to Fatehgarh-II Transco Limited.
24.	397/TL/2019	APT	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission Licence to Ajmer Phagi Transco Limited.
25.	209/MP/2019	SEIL	Petition under Section 79(1)(b) read with 79(1)(f) of the Electricity Act, 2003 and Article 10.1 of the Power Purchase Agreement dated 1.4.2013, for the approval and consequent relief sought by the Petitioner due to a 'Change in Law' event viz. the introduction of new environmental norms by way of the Environment (Protection) Amendment Rules, 2015 issued by the Ministry of Environment, Forest and Climate Change dated 7.12.2015, impacting the revenues and costs of the Petitioner during the operating period
26.	210/MP/2019	SEIL	Petition under Section 79(1)(b) read with 79(1)(f) of the Electricity Act, 2003 and Article 34.1 of the Power Supply Agreement dated 18.2.2016, for approval and consequent relief sought by the Petitioner due to a 'Change in Law' event viz. the introduction of new environmental norms by way of the Environment (Protection) Amendment Rules, 2015 issued by the Ministry of Environment, Forest and Climate Change dated 7.12.2015, impacting the revenues and costs of the Petitioner during the operating period
27.	259/GT/2019	TPL	Petition for determination of tariff of SUGEN 1147.5 MW Power Plant for the period 1.4. 2019 to 31.3.2024.
28.	270/GT/2019	TPL	Petition for truing up of tariff of SUGEN 1147.5 MW Power Plant for the period 1.4. 2014 to 31.3.2019.
29.	268/GT/2019	TPL	Petition for determination of tariff of UNOSUGEN 382.5 MW Power Plant (SUGEN-40) from 1.4.2019 to 31.3. 2024.
30.	272/GT/2019	TPL	Petition for truing up of tariff for UNOSUGEN 382.5 MW Power Plant from 1.4.2014 to 31.3.2019

By order of the Commission
Sd/-
(T.D. Pant)
Dy. Chief (Legal)
26.2.2020